

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4035
ANSWERED ON FRIDAY THE 09TH DECEMBER, 2016
[AGRAHAYANA 18, 1938(SAKA)]**

MONOPOLY BY CELLULAR SERVICE PROVIDERS

QUESTION

4035. SHRIMATI MAUSAM NOOR:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether the Competition Commission of India (CCI) has received complaints of unfair competition and monopoly practiced by the cellular service providers against certain private cellular service providers; and
- (b) if so, the details thereof and action taken by the CCI in this regard?

ANSWER

**THE MINISTER OF STATE
IN THE MINISTRY OF CORPORATE AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

**कारपोरेट कार्य मंत्रालय में राज्य मंत्री
मेघवाल)**

(श्री अर्जुन राम)

(a) & (b) Yes, Madam. The Competition Commission of India (CCI) has registered four cases against cellular service providers alleging violation of Section 3 and 4 of the Competition Act, 2002 as follows: -

- (i) Case No. 81/2016 filed by CA Ranjan Sardana against M/s Cellular Operator Association of India, M/s Bharti Airtel Limited. and M/s Idea Cellular Limited.
- (ii) Case No. 83/2016 filed by Mr. Kantilal Ambala Puj against Cellular Operation Association of India, Vodafone India Limited, Bharti Airtel Limited, Idea Cellular Limited, Telenor (India) Communication Private Limited, Videocon Telecommunication Limited, Aircel Limited and Reliance Jio Infocomm Limited.
- (iii) Case No. 95/2016 filed by Reliance Jio Infocomm Ltd. against Cellular Operators Association of India, Vodafone India Limited, Vodafone Mobile Services Limited, Vodafone Group PIC, Bharti Airtel Limited, Bharti Hexacom Limited and Idea Cellular Limited.

(iv) Case No.98/2016 filed by Shri C Shanmugam against Reliance Jio Infocomm Limited, Department of Telecommunication, Telecom Regulatory Authority of India and BSNL.

Under the provisions of the Competition Act, 2002, the CCI is mandated, inter-alia, to impose penalties and/or issue cease and desist orders in cases of unethical practices such as anti-competitive agreements and abuse of dominance.
